

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 901/TT/2025

Subject : Petition under Section 62 read with Sections 79(1)(c), (d) of the Electricity Act, 2003 read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, the applicable provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff from the date of commercial operation to 31.3.2029 and Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 for the Transmission System of Kallam Transmission Limited.

Petitioner : Kallam Transmission Limited (KTL)

Respondents: Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **18.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, KTL
Shri Siddharth Nigotia, Advocate, KTL
Shri Manu Tiwari, Advocate, KTL
Ms. Ananya Dutta, Advocate, KTL
Ms. Aparajita Upadhyay, KTL

Record of Proceedings

The matter was heard through a video conferencing.

2. The learned counsel for the Petitioner submitted that the present Petition has been filed for the determination of the transmission tariff from the date of commercial operation (COD) to 31.3.2029, concerning the Augmentation of Transformation Capacity at Kallam PS by 2x500 MVA, 400/200 kV ICTs (3rd and 4th), along with 220 kV bays for RE interconnection. He further made submissions on cost and time overruns and urged that the interim tariff be allowed until the tariff is determined in this matter.
3. None appeared on behalf of the Respondents.



4. After the hearing, the Commission directed as under:

(a) The Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

- i. Justification, along with supporting documents, for not considering the Scheduled Commercial Operation Date (SCOD) of 15.05.2024 stipulated in the CTUIL Office Memorandum dated 15.11.2022. In this regard, the Petitioner is to explain the reasons for considering the SCODs as 10.06.2024 and 31.12.2024 for claiming time overrun, and submit the basis for the claimed time overrun.
- ii. Details of the defaulting party, whose default has led to the deemed commercial operation date of the instant transmission project being claimed as 04.01.2025.
- iii. Detailed justification for the balance period of time overrun, in addition to the justification submitted for 93 days, out of the total time overrun of 208 days claimed by the Petitioner, along with a copy of Form-12.
- iv. Reasons for awarding the transmission asset work at an amount of ₹16691.00 lakh as against the total estimated cost of ₹15689.00 lakh considered by CTUIL vide Office Memorandum dated 15.11.2022.
- v. Justification for the variation of ₹2605.14 lakh between the amount of ₹16691.00 lakh at which the work was awarded and the total estimated completion cost of ₹19296.14 lakh claimed by the Petitioner.
- vi. Copy of the Detailed Project Report (DPR).
- vii. Legible copies of Form-2, Form-5, Form-7, and Form-13.
- viii. Details of the security personnel deployed at the existing Kallam Substation, along with the detailed justification as to how implementation of the instant transmission assets led to the deployment of additional security personnel and the basis on which security expenses have been claimed.
- ix. Revised Auditor's Certificate indicating the Plant and Machinery Cost required for determining the Initial Spares.
- x. Revised Form-5, duly indicating the original cost estimate details, actual cost as on COD and estimated Additional Capital Expenditure (ACE) details of the transmission asset, since the existing Form-5 submitted by the Petitioner does not mention the Original cost estimate details.
- xi. Details of Liquidated Damages, if any, imposed during execution of the project.



- xii. Detailed justification for claiming IEDC of ₹190.91 lakh as Additional Capital Expenditure after the COD.

(b) CTUIL is directed to submit the following information, with a copy to the Petitioner, within two weeks:

- i. Has the CTUIL revised the SCOD of instant transmission assets to match the commissioning of RE generators? If so, provide the revised SCOD in respect of the instant transmission project.
- ii. The start date of connectivity for the generator associated with the instant transmission assets.
- iii. The status of the associated downstream transmission system.

5. The Petition will be listed for hearing on **23.7.2026**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

